

Act... 38... 78, 52 + Sch. I

THE REQUISITION AND ACQUISITION OF IMMOVABLE  
PROPERTY (AMENDMENT) ACT, 1975

No. 2 OF 1975

[7th March, 1975]

An Act further to amend the Requisitioning and Acquisition of  
Immovable Property Act, 1952.

BE it enacted by Parliament in the Twenty-sixth Year of the Republic  
of India as follows:—

Short  
title.

1. This Act may be called the Requisitioning and Acquisition of  
Immovable Property (Amendment) Act, 1975.

Amend-  
ment of  
section 6.

2. In section 6 of the Requisitioning and Acquisition of Immovable  
Property Act, 1952 (hereinafter referred to as the principal Act), in sub-  
section (1A), for the words "five years", wherever they occur, the words  
"ten years" shall be substituted. 30 of 1952,

Amend-  
ment of  
section 8.

3. In section 8 of the principal Act,—

(a) in sub-section (2), for the words "The amount of compensa-  
tion payable for the requisitioning of any property shall consist of—",  
the words, brackets, figures and letters "The amount of compen-  
sation payable for the requisitioning of any property shall, subject  
to the provisions of sub-sections (2A) and (2B), consist of—" shall  
be substituted;

(b) after sub-section (2), the following sub-sections shall be  
inserted, namely:—

"(2A) The recurring payment, referred to in clause (a) of  
sub-section (2), in respect of any property shall, unless the pro-

~~REPEALED~~

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perty is sooner released from requisition under section 6 or acquired under section 7, be revised in accordance with the provisions of sub-section (2B)—

(a) in a case where such property has been subject to requisition under this Act for the period of five years or a longer period immediately preceding the commencement of the Requisitioning and Acquisition of Immovable Property (Amendment) Act, 1975—

(i) first with effect from the date of such commencement, and

(ii) again with effect from the expiry of five years from such commencement;

(b) in a case where such property has been subject to requisition under this Act immediately before such commencement for a period shorter than five years and the maximum period within which such property shall, in accordance with the provisions of sub-section (1A) of section 6, be released from requisition or acquired, extends beyond five years from such commencement,—

(i) first with effect from the date of expiry of five years from the date on which possession of such property has been surrendered or delivered to, or taken by, the competent authority under section 4, and

(ii) again with effect from the date of expiry of a period of five years from the date on which the revision made under sub-clause (i) takes effect;

(c) in any other case, with effect from the date of expiry of five years from the date on which possession of such property has been surrendered or delivered to, or taken by, the competent authority under section 4.

(2B) The recurring payment in respect of any property shall be revised by re-determining such payment in the manner and in accordance with the principles set out in sub-section (1), read with clause (a) of sub-section (2), as if such property had been requisitioned under this Act on the date with effect from which the revision has to be made under sub-section (2A)."

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